THE NAGALAND MOTOR VEHICLE TAXATION (THIRD AMENDMENT) ACT, 1992.

(THE NAGALAND ACT NO. 7 OF 1992)

Received the assent of the Governor of Nagaland on 25th April, 1992 and published in the Nagaland Gazette extraordinary dated I May, 92.

An

Act

to amend the Nagaland Motor Vehicles Taxation Act, 1967. It is hereby enacted in the Forty third Year of the Republic of India as follows —

1. Short title, extent and commencement

- (1) This Act may be called the Nagaland Motor Vehicles Taxation (Amendment) Act, 1992.
- (2) It shall come into force from the date of its publication in the official gazette.
- (3) It shall extend to the whole State of Nagaland.

2. Amendment of Section 5

Section 5 of the Nagaland Motor Vehicles Taxation Act, 1967 hereinafter called the principal Act, maybe renumbered as section 5 (1), and the following sub-section be added

SECTION 5 (2) Notwithstanding anything contained in sections 4 (1), 5 (1), 6, 8 and 9, all non-transport (personalized) vehicles shall pay one time tax valid till the vehicle attains the age of 15 years at appropriate rates specified in the schedule II to this Act, with effect from the date to be notified.

3. Amendment of Section 7

The following sub-section shall he added to section 7 of the principal Act

SECTION 7 (C): Where registration of a Motor Vehicle has been cancelled in the case of a non-transport vehicle for which one time tax as prescribed under section 5 (2) has been paid, to a refund at the appropriate rates specified in the schedule III to this Act.

4. Amendment of the Schedules

The existing schedule annexed to the principal Act, shall be amended and renamed as

Schedule I; and Schedule II and Schedule III be added to the existing Schedule as follows:—

SCHEDULE—I

TAXATION SCHEDULE

(See. Sec. 4 (1))

Article	Description of Vechicle	Annual	Ouart
No.		tax	erly tax
		Rs. NP.	Rs. NP
	Motor vechicle fitted colely v	with proumatic t	TITAC

Motor vechicle fitted solely with pneumatic tyres

PART.A

VEHICLES	OTHER	THAN	THOSE	PLYING	FOR	HIRE	OR REWARD
' LIIICLLD	OILLI	1 1 1 1 1 1 1	IIIODL	1 1 11 10	1 010		

CVCLES (INCLUDING MOTORSCOOTERS CVCLES

1.	CYCLES (INCLUDING MOTOR	CICLES (INCLUDING MOTORSCOOTERS, CICLES					
	WITH ATTACHMENT PROPEL	LING THE	SAME BY				
	MECHANICAL POWER).						
a.	Cycles not exceeding 50 Kgs in	36.00 —	9.00				
	weight unladden						
b.	Cycle not exceeding 100 Kgs in	48.00 —	12.00				
	weight unladen						
c.	Cycle not exceeding 100 Kgs in	80 —	20 00				
	weight unladen.						
d.	Tricycles 1	00.00 —	25.00				
e.	Additional Tax for drawing trailer	18.00 —	5.00				
	or side Car.						
TT	VEHICLES CONSTRUCTED AN	ID LICEDCOLEI	V				

II. VEHICLES CONSTRUCTEDAND USEDSOLELY FOR THE CONVEYANCE OF PASSENGERS AND LIGHT PERSONAL LUGGAGE OF PASSENGERS.

a. (i) 14 H.p. or less 160.00 — 42.00 (ii) Exceeding 14 H.P. 204.00 — 51.00

b. Additional tax for trailer drawn by vehicle covered by this article.

(i) Light trailer 48.00 — 12.00

(ii) Medium 48.00— 21.00 (iii) Heavy 168.00 — 42.00

III. VEHICLE USED PARTLY FOR THE CONVEYANCE

OF PASSENGERS AND THEIR PERSONAL

6.00

LUGGAGE AND PARTLY FOR THE C()NVEYANCE OF GOODS.

(i)Tax payable under article II, plus

(ii)An additional tax for each person in excess of six which the vehicle designed to carry.

(iii) An additional tax for every one and half metric tonne or part 72.00 — 24.00 thereof authorised load of goods.

PART—B

VEHICLE PLYING FOR HIRE OR REWARD

IV Vehicle plying for hire for conveyance of passengers and	d
light personal luggage of passengers.	

(a)	Motor Cars/taxi		
	(i) ,Local taxi (within municipal	400.00 —	125.00
	limit only)		
	(ii) Regional taxi	500.00	150.00
	(iii) State Tourist taxi	600.00 —	180.00
	(iv) All India Tourist taxi	1400.00 —	400.00
	(v) Auto Taxi (Autorickshaw)	150.00 —	10.00
(h)	State Carriage		
	(i) For every scat authiorised	60.00 —	15.00
V.	Vehicle used for transport of good	ds only	
(i)	For 1 metric tonne or less	450.00 —	135.00
(ii)	For every additional ½	140.00 —	35.00
•	metric tonne		

VI. VEHICLE AUTHORISED TO PLY PARTLY FOR THE CONVEYANCE OF PASSENGERS AND THEIR LUGGAGE AND PARTLY FOR THECONVEYANCE **OF GOODS**

CASUAL CONTRACT CARRIAGE

(i)	For every seat	75.00 - 125.00
(ii)	An additional tax for every 1/2	
` /	(half) metric tonne or part there	180.00 —45.00
	of authorised load of goods.	
VII.	TRACTORS (USED AS HORSE FOR	DRAWING
	TRAILER)	

(i)	riot exceeding 2 metric tonne in	172.00 - 50.00
	weight	

(ii) Exceeding 2 metric tonne but not exceeding 31/2 metric tonne in 340.00 - 100.00weight.

(iii) Exceeding 3 1/2 metric tonne but not exceeding 5 metric tonne in 600.00 - 172.00weight.

(iv) Exceeding 5 metric tonne in 1000.00 - 300.00weight.

VIII. TRAILER DRAWN VEHICLES **COVERED BY** ARTICLE VII UNDER PART—B

(1)	For 1 metric tonne or less.	450.00 — 135.00
(ii)	For every additional ½ metric	140.00 — 35.00
	ton ne	

IX. VEHICLE AUTHORISED TO PLY FOR HIRE ON A SPECIAL ROUTE UNDER A PERMIT IV to VIII GRANTED BY THE STATE GOVERNMENT.

Theappropriate tax payable under Article together with such additional fee asmay be Prescribed by the

Government.

X. MECHANICAL CRANE M(!)UNTED ON AMOTOR' VEHICLES.

(i) (ii) (iii)	Not exceeding 3000 Kgs in weight. Exceeding 3000 Kgs but not exceeding 5000 Kgs in weight. Exceeding 5000 Kgs hut not exceeding 7000 Kgs in weight.	210.00 — 60.00 410.00 — 120.00 600.00 — 175.00
iv)	Exceeding 7000 Kgs but not exceeding 9000 Kgs in weight.	800.00 — 250.00
(v)	Exceeding 9000 Kgs but not exceeding 12000 Kgs in weight.	1000.00 - 300.00
(vi)	Exceeding 12000 Kgs but not exceeding 15000 Kgs in weight.	1200.00 —350.00
(vii)	Exceeding 1500 Kgs in weight for every 500 Kgs part thereof in excess of 15,000 Kgs.	35.00 —10.00
X1.	FIRE ENGINE TENDERAND ROADW SPRINKLERS (IN WEIGHTLADEN)	ATER
a.	Not exceeding 3000 Kgs	200.00 —60.00
b.	Exceeding 3000 Kgs but not exceeding 5000 Kgs.	400.00 —120.00
c.	Exceeding 5000 Kgs but not exceeding 7000 Kgs.	600.00—175.00
d.	Exceeding 7000 Kgs but not exceeding 9000 Kgs.	800.00 —250.00
e.	Exceeding 9000 Kgs but not exceeding 12000 Kgs.	1000.00 —300.00
f.	Exceeding 12000 Kgs but not exceeding 15000 Kgs.	1200.00 —350.00

SCHEDULE—II

(See Section 5 (2))

SCHEDULE OF ONE TIME TAX TWO WHEELERS TRICYCLES AND NON-TRANSPORT (PERSONALISED) VEHICLES: TWO WHELLERS

Tricycle Four Whellers

SI. Statge of Registration, if already registered		0 —Above 90	—Side C			Light Trailer
No. its age from the month of its first registation	0	— Kgs.	_	14 H.P.	—14 H.P.	—under section
	Unladder	n Unladde	<u> </u>	_		Schedule part
	Weight	Wei	-	-	-	HA & B
	Rs.P		Rs.		Ks. \mathbf{P} .	
1 <u>Onetimetaxatthetimeoffreshregistration.</u>	<u>540.</u>	<u>00</u> <u>905.00</u>	<u>198.00</u>	<u>1800.00</u>	<u>2250.00</u>	<u>540.00</u>
2. Morethan 1 yearold but not more than						
<u>2years</u>	<u>58</u>	<u>80.00</u> <u>885.00</u>	<u>188.00</u>	<u>1700.00</u>	<u>2150.00</u>	<u>510.00</u>
3 " 23	48	80.00_805.00	1780	1700.00_	2050.00	480.00
<u>4. , 3 "'.~'." 4</u>	45	0.00 <u>755.00</u>	<u>168.00</u>	<u>1500.00</u>	<u>1950.00</u>	<u>450.00</u>
<u>5. ,. ,. 4</u>	42	0.00_ 705.00_	158.00_	1400.00_	1850.00_	420.00
~' 5 <u>~' 6 ~'</u>	<u>39</u>	00.00 655.00	148.00	1300.00	<u>1710.00</u>	<u>390.00</u>
<u>7. </u>	36	60.00_605.00_	136.00_	1200.00_	1570.00	360.00
<u>8</u> 7 " 8 "	33	0.00_555.00_	124.00_	1100.00_	1430.00_	330.00
<u>9.</u> <u>8</u> <u>9</u>	3	00.00 _505.00	112.00_	1000.00_	1290.00	300.00
10 9 10	27	<u>70.00</u> <u>455.00</u>	100.00	900.00	1150.00	<u>270.00</u>
11. <u>~' 10 </u>	<u></u>	25.00 380.00	8400	800.00	<u>980.00</u>	<u>225.00</u>
12_ 11 12 '-	<u> </u>	35.00 305.00	68.00	640.00	<u>790.00</u>	<u>185.00</u>
13. ' 12 13	14	0.00 230.00	52.00	<u>490.00</u>	600.00	140.00
14.' 13 14	96.	00 160.00	36.00	336.00	408.00 -	96.00
15. 14	48.	00 80.00	18.00	168.00	204.00	48.00
Amount of Rebate fiven		0 Rs. 295.00 I	· · · · · · · · · · · · · · · · · · ·	Rs. 720.00 I	<u> </u>	Rs. 182.00
		5%=245%_			=26%	=25%
Interest and principal by 15 years if put in						
	Rs. 810.00	Rs. 1357.00	0 Rs. 297.	00 Rs. 2700	0.00 Rs.3375.00	Rs. 180.00

SCHEDL LE—III

See Section 7(c))

STATEMENT INDICATING THE SCALE OF REFUND ON ONE TIME TAX PROVISION

fIV() WHELLER_____TRICYCLE_FOUR WHEELERS______

SI.	If a	fter re	gistrati	on on rene	wal a)	—Below	Above —	-Side Cars E	Below A	bove—	<u>Light</u>
No.	Ca	ncella	ation of	registratio	on take place	90 Kgs.	90 Kgs		–14 HP. –	-14 H.P.	Trailer
						—UnIadden	—Unladden	_	_	_	—under
						—Weight	—Weight				<u>section</u>
						_	_	_	_	_	—Schedule
						_	_	_		_	part ll.A
					_	Rs. P.	Rs. P	Rs. P	Rs. P	Rs. P	Rs. P.
	1	۱۸/:۲۱	.i 1			510.00	005.00	100 (1700.00	2150.00	510.00
	1.		in 1 ye			510.00	885.00	188.0		2150.00	510.00
	2.	Afte	r one y	ear but wi	thin 2 years.	480.00	805.00	178.0		2050.00	480.00
	3.	"	2	"	3 "	450.00	755,00	168.0	1600.00	1950.00	450.00
	4	"	3	"	4 "	420.00	705.00	158.0	00 1400.00	1850.00	420.00
	5.	"	4	"	5 "	390.30	655.00	148.00	1300.00	1710.00	390.00
	6.	"	5	"	6 "	360.00	605.00	136.00	1200.00	1570.00	360.00
	7.	"	6	"	7 "	330.00	555.00	124.00	1100.00	1430.00	330.00
	8.	"	7	"	8 "	300.00	505.00	112.00	1000.00	1290.00	300.00
	9	"	8	"	9 "	270.00	455.00	100.00	90000	1150.00	27000
	10.	66	9	"	10 "	225.001	380.00	84.00	800.00	980.00	225.00
	11	"	10	"	11 "	185.00	305.00	64.00	640.00 —	- 790.0{)	185.00
	12.	"	11	"	12 "	140.00	230.00	52.00	490.00	600.00	140,00
	13.	"	12	"	13 "	96.00	160.00	36.00	336.00	408.00	96.00
	14.	"	13	"	"	NII.	NIL	Nil.	NIL	NIL	NIL